

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
CA(AA)NO.04/BB/2017**

**DATED: MONDAY THE 17<sup>TH</sup> DAY OF APRIL 2017**

**PRESENT: SRI RATAKONDA MURALI, MEMBER JUDICIAL  
SRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL  
IN THE MATTER OF COMPANIES ACT, 2013  
SECTIONS 230 and 232 OF THE COMPANIES ACT, 2013**

**AND  
IN THE MATTER OF SCHEME OF AMALGAMATION  
IN THE MATTER OF  
DARSHITA HAPPY HOMES PRIVATE LIMITED**

**CA(AA) NO.04/BB/2017**

**Darshita Happy Homes Private Limited,  
4<sup>th</sup> Floor, Salarpuria Windsor,  
No.3, Ulsoor Road,  
Bengaluru-560042**

**- Applicant/Transferor Company-1**

**PARTIES PRESENT:** M/s Uday Shankar Associates Advocates, Fortune Chambers, 1<sup>st</sup> Floor, # 8, Lalbagh Road, Richmond Circle, Bangalore -560027 Advocates and Authorised representatives for the Applicant.

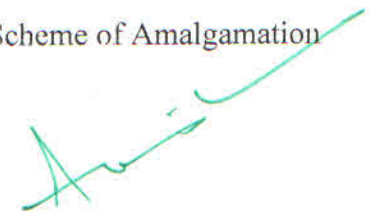
Heard on: 03/03/2017 and 17/03/2017.

**O R D E R**

This Application is filed on behalf of the Applicant Company under Section 230 and 232 of the Companies Act, 2013 read with Rule 3 of the Companies (Compromises, Arrangement and Amalgamation) Rules, 2016, praying to order for dispensing with convening of separate Meeting of Equity Shareholders and Secured Creditors of the Applicant Company for considering the Scheme of Amalgamation, where under the **Darshita Happy Homes Private Limited** (Applicant Transferor Company) which is the First Transferor Company and **Darshita India Happy Homes Private Limited** (Second Transferor Company) are being merged with **Darshita Southern India Happy Homes Private Limited** (Transferee Company) for purposes of considering the Scheme of Amalgamation.

The averments made in the Company Application are briefly described hereunder:-

The Applicant Company seeks an order dispensing with convening of separate meeting of Equity Shareholders, Secured Creditors and Unsecured Creditors of the Applicant Company for considering the Scheme of Amalgamation

of **Darshita Happy Homes Private Limited** (First Transferor Company/Applicant Company) and **Darshita India Happy Homes Private Limited** (Second Transferor Company) with Transferee Company **Darshita Southern India Happy Homes Private Limited** in terms of Scheme of Amalgamation shown as **Annexure-A**.

An Affidavit of Authorised Signatory is filed along with the application stating that, the Applicant Company was incorporated on 11<sup>th</sup> December 2015 under the name and style of "**Darshita Happy Homes Private Limited**" vide CIN **U70102KA2015PTC084676** having its Registered Office at 4<sup>th</sup> Floor, Salarpuria Windsor, No.3, Ulsoor Road, Bengaluru-560042. Copy of the Memorandum and Articles of Association of the 1<sup>st</sup> Transferor Company is shown as **Annexure-B Series**. The main object of the Applicant Company is to engage in the business of construction and development of residential and commercial projects in India and undertaking project management activities and to acquire, construct, build, alter, develop, improve, repair, renovate, decorate, work, plan, manage control, fabricate, pull down, layout landed properties, buildings, multi-storied buildings, apartments flats, houses, group housing schemes, residential layouts, bungalows, quarters, offices, formation of housing layouts and shelters for and on behalf of Central Government, State Government, public corporations; to provide project management consultancy services, which include conceptualizing, Planning, designing, patterning, facilitation, project delivery oversight, budgeting and scheduling, and to provide management services for the implementation of a project etc., Copy of the Memorandum and Articles of Association of the Applicant Company is marked as **Annexure-B Series**.

The latest authorized share capital of the Applicant Company is Rs.5,00,00,000/- divided into 50,00,000 Equity Shares of Rs.10/- each. The issued, subscribed and paid up share capital is Rs.5,00,00,000/- divided into 50,00,000 Equity Shares of Rs.10/- each fully paid up. The Audited balance sheet for the year ending 31/03/2016 is marked as **Annexure-C**.

It is further stated that, the Board of Directors of the Applicant Company has approved and adopted a Scheme of Amalgamation at its meeting held on 7<sup>th</sup> December 2016 by virtue of which **Darshita Happy Homes Private Limited**



(Applicant/First Transferor Company) and **Darshita India Happy Homes Private Limited** (Second Transferor Company) are proposed to be merged with the Applicant Company subject to confirmation. A copy of the Board Resolution of Applicant Company dated 7<sup>th</sup> December 2016 in approving and adopting the Scheme of Amalgamation are marked as **Annexure-I**.

It is stated in the scheme that, the Board of Directors of Transferee as well as Transferor Companies were of the view that, the scheme would, inter-alia provide the following benefits:

- (i) Achieve business growth in a more advantageous manner by combining all the businesses/projects under taken by the p[arties into one and thereby provide an integrated solution/offering to stakeholders as well as external customers/agencies and
- (ii) To achieve greater integration/greater financial strength, efficiency in cash management, administrative efficiency and to improve organizational capability and thereby the scheme shall not in any manner be prejudicial to the interests of concerned shareholders, creditors and/or general public at large.

It is further stated that, the Chartered Accountant after verification of the books of accounts and other records and documents of the Applicant Company had certified the number of shareholders of the Applicant Company as on 30<sup>th</sup> September, 2016. Certificate issued by the Chartered Accountant is marked as **Annexure-J**.

We have seen the Affidavits filed by the Three Equity Shareholders along with **Memo dated 03rd March, 2017** i.e., (i) Salarpuria Properties Private Limited holding 15,00,000 equity shares, constituting 30% of the paid-up capital, (ii) Sattva Developers Private Limited holding 15,00,000 equity shares, constituting 30% of the paid-up capital, (iii) Apollo Asia RE Singapore I Pte. Ltd holding 20,00,000 equity shares, constituting 40% of the paid-up capital.

It is further stated that, the Applicant Company has only 1 (one) Secured Creditor as certified by the Chartered Accountant shown at **Annexure-L**. It is stated that, the value of amount due to Secured creditor of the Applicant Company is Rs.79,20,00,000/- and 100 % of the Secured creditor representing value of Rs.79,20,00,000/- has given consent to the Scheme by way of affidavit. We have seen the affidavit filed by the Secured Creditor shown as **Annexure-M**.

It is further stated that, the Applicant Company has 6 Unsecured Creditors as certified by the Chartered Accountant shown at **Annexure-N**. It is stated that, the value of amounts due to Secured creditors of the Applicant Company is Rs.1,80,58,01,401/- and 100 % of the Secured creditors representing value of Rs.1,80,58,01,401/- have given their consent to the Scheme by way of affidavit. We have seen the affidavit filed by the Secured Creditor shown as **Annexure 01-05**.

It is further stated that, the scheme does not adversely affect the rights of the shareholders and arrangement embodied in the Scheme of Amalgamation does not contemplate any extinction or reduction of liability to any shareholder of the Applicant Company.

The Applicant is seeking an order to dispense with convening of meetings of Equity shareholders, Secured Creditors and Unsecured Creditors of the Applicant Company on the ground that, there are only three equity Shareholders, 1 secured creditor & 06 unsecured creditor and all the equity shareholders, one Secured creditor and 6 unsecured creditors have given their consent by way of affidavits for the proposed Scheme of Amalgamation.

However, the accumulated profit/loss as seems to be represented through Reserve and Surplus of the companies as per their Audited Accounts as of 31<sup>st</sup> March 2016 are as follows:-

Sl. No.	Name of the Company	Rs. (approx..)
1	Darshita Southern India Happy Homes Private Limited – Transferee Company –(Loss)	(6,46,18,457)
2	Darshita Happy Homes Private Limited – Transferor Company – 1 –(Loss)	(33,167)
3	Darshita India Happy Homes Private Limited – Transferor Company – 2 –Profit	74,49,33,179

This necessitate views of Income Tax Authorities.

The Transferee Company will have to review its Authorised Capital requirement and also valuation of shares as both having positive net worth company and negative net worth company are treated at par while offering shares.



We have heard the Counsel appearing for the Applicant Company. The Application filed by the Applicant Company which is a First Transferor Company for dispensing with convening of meetings of the shareholders, secured creditor and unsecured creditors for considering the Scheme of Amalgamation shown as **Annexure-A. Darshita Happy Homes Private Limited** (First Transferor Company/Applicant Company) and **Darshita India Happy Homes Private Limited** (Second Transferor Company) which are proposed to be merged with the Transferee Company as per Scheme of Amalgamation shown in **Annexure-A**.

In this view of the matter, the Application is allowed and holding of Meeting of the equity shareholders, secured creditor and unsecured creditors is dispensed with. In any eventuality when the Applicant Company approaches this Tribunal for seeking approval of the Scheme, it would be open for shareholders and creditors who are interested/disinterested in the scheme of amalgamation to put forth their contention before the Tribunal.

17.4.17  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

DATED THIS THE 17<sup>th</sup> DAY OF APRIL, 2017